

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).18960-18961/2010

M/S NIJHARA BROTHERS

Petitioner(s)

VERSUS

CANARA BANK & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 31/01/2011 These Petitions were called on for hearing today.

For Petitioner(s)

Ms Soumya Ray, Adv.
Ms. Anitha Shenoy, Adv.

For Respondent(s)

Mr. Jitendra Mohan Sharma, Adv.
Mr Mukesh Kumar, Adv.
M/S. M.V. Kini & Associates ,Adv
Mr. Abinash Kumar Mishra ,Adv

UPON hearing counsel the Court made the following
O R D E R

The ld. Counsel for the petitioner is present.

The ld. Advocate, Mr Mukesh Kumar has cast appearance
on behalf of respondent Nos. 1 and 2 and he seeks four
weeks' time to file the counter affidavit. Time as prayed
for is granted to him.

The ld. Counsel appearing on behalf of respondent
No.3 is present and he has stated that his name is not
reflected in the cause list. Registry to rectify the database
so as to disclose the name of the Ld. Advocate who has filed
appearance. The ld. Counsel for respondent no.3 seeks

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Item No.25

four weeks' time to file the counter affidavit. Time as
prayed for is granted to him.

Service is complete as against respondent No.4 but

nobody has entered appearance on his behalf. Respondent no.4
may also file the counter affidavit within a period of four
weeks in case he wants to do so.

List again on 14.3.2011.

(M.K.HANJURA)
Registrar

hj